

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

TUESDAY, THE SEVENTEENTH DAY OF DECEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 26934 OF 2016

Between:

1. V Rajya Laxmi, W/o. K.Ramakrishna, Aged about 34 years, Occ Data Entry Operator (Out Sourcing), C/o. Assistant Director, District Insurance Office, Nizamabad.
2. K.Ramakrishna, S/o. Pothuraju, Aged about 39 years, Occ Data Entry Operator (Out Sourcing), O/o. Assistant Director, District Insurance Office Nizamabad.
3. Smt.A.Savitri, W/o. Ravichandra Kumar, Aged about 28 years, Occ Data Entry Operator (Out Sourcing), O/o. Assistant Director, District Insurance Office, Nizamabad.
4. Kum. B.Laxmi, D/o.Satyanarayana, Aged about 29 years, Occ Data Entry Operator (Out Sourcing), C/o. Assistant Director, District Insurance Office, Nizamabad.

...PETITIONERS

AND

1. The State of Telangana, rep. by its Principal Secretary, Finance and Planning Department, Secretariat, Hyderabad.
2. The State of Andhra Pradesh, rep. by its Principal Secretary, Finance and Planning Department, Secretariat, Hyderabad.
3. The Director of Insurance, State of Teiangana, Tilak Road, Abids, Hyderabad.
4. The Director of Insurance, State of Andhra Pradesh, Tilak Road, Abids, Hyderabad.
5. The Assistant Director, District Insurance Office, Sunil Soudha Complex, Maruthi Nagar, Armoor Road, Nizamabad District.
6. The Deputy Director, District Insurance Office, Telangana Chourastha, Mahabuangar, Mahabubnagar District.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order or direction more in the nature of Writ of Mandamus declaring the action of the 1st respondent in surrendering the petitioners to the 3rd respondent vide Lr.No.160/Admn/A3/2013-2014 dated 02.07.2016 as void, illegal, arbitrary, unconstitutional and contrary to

G.O.Ms.No.250 GAD dated .01.06.2014 and set aside the same in so far as petitioners are concerned and consequently direct the 151 respondent to continue the petitioners in service under the control of the 5th and 6th respondents on the same terms and conditions on which they are presently working

I.A. NO: 1 OF 2016(WPMP. NO: 33326 OF 2016)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 1st respondent to continue the petitioners in service under the control of the 5th and 6th respondents on the same terms and conditions on which they are presently working by suspending the impugned Lr.No.160/Admn/A3/ 2013-2014 dated 02.07.2016 of the 1st respondent in so far as petitioners are concerned

Counsel for the Petitioner: SRI. S. JAGADISH

Counsel for the Respondent Nos. 1&3to6: GP FOR FINANCE & PLANNING (TG)

Counsel for the Respondent No.2: GP FOR FINANCE & PLANNING (AP)

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT PETITION No.26934 of 2016

ORDER: *(Per the Hon'ble Sri Justice J.Sreenivas Rao)*

When the matter is taken up for consideration, there is no representation on behalf of the petitioners either physically or virtually. It appears that the petitioners are not having any interest in prosecuting the matter. *

Accordingly, the Writ Petition is dismissed for non-prosecution. No costs.

Consequently, miscellaneous applications, if any, pending shall stand dismissed.

**SD/-V. KAVITHA
ASSISTANT REGISTRAR**

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI. S. JAGADISH, Advocate [OPUC]
2. Two CCs to GP FOR FINANCE AND PLANNING (TG), High Court for the State of Telangana, at Hyderabad [OUT]
3. Two CCs to GP FOR FINANCE AND PLANNING(AP), High Court for the State of Telangana, at Hyderabad [OUT]
4. Two CD Copies

**B M
BS**

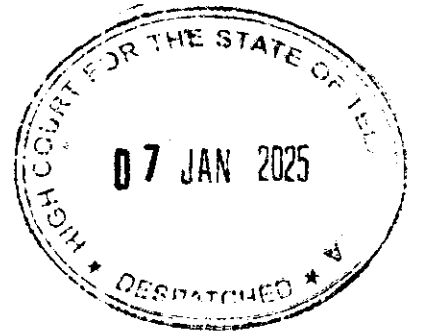
PA

HIGH COURT

DATED:17/12/2024

ORDER

WP.No.26934 of 2016



**DISMISSING THE WRIT PETITION FOR
NON-PROSECUTION
WITHOUT COSTS**

PA

26/12/24

8 Copies